

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-III

Item No.-219  
IB-1345(ND)/2019

IN THE MATTER OF:

M/s. Nextgen Procon Pvt. Ltd.

....APPLICANT

SECTION

U/s 59 IBC code 2016

Order delivered on 02.03.2020

CORAM:

CH. MOHD. SHARIEF TARIQ  
MEMBER (JUDICIAL)  
SMT SUMITA PURKAYASTHA  
MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Prashant Jain, Mr. Arpit Dwivedi, Advocates  
For the Respondent :  
For the Intervener : Ms. Kanvi Nagpal, Advocate

ORDER

Counsels for both sides are present. The Counsel for the Objector prayed for grant of two days for filing rejoinder. At request, time is enlarged with the direction to file Rejoinder within two days, failing which, right of filing Rejoinder shall stand forfeited. The matter is posted for making final submissions.

List on 27.4.2020 for arguments.

S.d

(SUMITA PURKAYASTHA)  
MEMBER (TECHNICAL)

S.d

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit